

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1482 of 2019

IN THE MATTER OF:

**Concast Steel & Power Ltd.
(In Liquidation)**

...Appellant

Versus

MSTC Ltd.

...Respondent

Present:-

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with
Mr. R. Sudhinder, Ms. Ekta Bhasin and Ms. Pooja
Chakrabarti, Advocates.**

**For Respondent: Mr. Tushar Mehta, Solicitor General of India.
Mr. Abhijeet Sinha, Mr. Saikat Sarkar and Ms. Pallavi
Pratap, Advocates for Respondent No. 1.**

ORDER
(Virtual Mode)

06.11.2020 Learned counsel for the Respondent further partly heard. Learned counsel for the Respondent is permitted to file chart as it is being stated that on different dates in different documents, different figures of available goods in dispute, have been recorded.

Learned counsel for the Appellant wants to file some judgments before arguing further. The learned counsel for Respondent is permitted to file copies of judgments also.

Learned counsel for Appellant also states that if the chart is shared by the learned counsel for Respondent is filed early, if he wants to respond, he would be also able to file chart, if necessary. He may do so.

It is stated that there is already charge sheet filed by police with regard to missing goods.

Cont.....

Parties may file copy of the charge sheet (without Annexures) before next date.

List the Appeal for further arguments on **12th November, 2020 at 2:00 PM.**

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Justice Anant Bijay Singh]
Member (Judicial)**

R N/nn/